

[13 August, 2001]

RAJYA SABHA

(c) whether Government are serious in implementing the said public notice; and

(d) if so, the details of action taken/proposed to be taken against the allottees for making unauthorised constructions in the Government accommodation?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA):** (a) Yes, Sir.

(b) to (d) Yes, Sir. On receipt of a report of unauthorised construction, a show cause notice is issued to the concerned allottee for the removal of the said unauthorised construction within the stipulated period and if the allottee fails to remove the unauthorised construction within the stipulated period, allotment of accommodation is cancelled as per the provisions of the allotment rules and eviction proceedings are initiated under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

**Unsafe water supply in Delhi**

**2421. SHRI KHAGEN DAS:** Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Water in many areas unfit for consumption", which appeared in the Hindustan Times, dated the 27th June, 2001;

(b) whether it is a fact that out of 213 samples collected from four different places in South Delhi, which is well known as a sophisticated area of Delhi, about 50 per cent samples were found unfit for drinking;

(c) if so, the details thereof; and

(d) the efforts being made by government to remedy the situation?

**THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN):** (a) to (d) No such news-item has been found in the newspaper Hindustan Times Metro Edition of 27th June, 2001. However, during April, 2001 to July, 2001, 3574 water samples from South Delhi were lifted by Delhi Jal Board for testing. Out of these, 3567 samples were found to have free residual chlorine ranging from 0.5 to 1.0 mg/l and were bacteriologically satisfactory. The percentage of satisfactory samples comes

to 99.8. The remaining 0.2 percent of water samples found unsatisfactory were due to corroded pipe lines, individual connections, cross-connections, on-line boosters, etc. The same were promptly attended to and rectified. The Delhi Jal Board has also intensified the surveillance activities in the vulnerable areas and taken adequate precautionary and rectification measures wherever required.

**Forceful Acquisition of Agricultural Land for Relocation of Industries in Delhi**

2422. SHRI RAJEEV SHUKLA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that Government have forcefully acquired agricultural land with standing crop in Delhi for relocation of industries without paying the promised cost;

(b) whether the cost of crop, fertilizers and pesticides have also been taken into account while deciding the compensation to be paid;

(c) whether the farmers are agitating on these issues; and

(d) by when the compensation is likely to be paid to all whose land has been acquired?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) The Government of NCT of Delhi has informed that it has acquired agricultural land for relocation of Industries pursuant to the direction of Hon'ble Supreme Court of India.

(b) Yes, Sir.

(c) Farmers had demanded enhancement of the compensation rate for the acquired land.

(d) Where award has been announced by the Land Acquisition Collector, payment has been offered in all the cases. Most of the persons have also collected the payment. In cases where award is yet to be announced, 80% of the compensation has been offered to the affected persons as per section 17(3-A) of Land Acquisition Act, 1894 and most of them have collected the compensation.

**Use of Residential Plots for Commercial purposes in JJ Colony, Madipur, New Delhi**

2423. SHRI K. M. SAIFULLAH: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state: